

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Bench at Ranchi]

CP /51/22/2017
(Arising out of O.A 51/70/2014)

Date of Order:- 09.01.2019

C O R A M

Hon'ble Shri J. V. Bhairava, Member [J]
Hon'ble Shri Dinesh Sharma, Member [A]

1. Md. Idris Alam S/o Md Qaum, resident of Village- Rahrnat Ganj, P.S. –Masaurhi, District- Patna.
2. Md. Sahud Ali, S/o Md Jainul Ansari, resident of village- jario, P.O.- Kusam, P.s. –Ramgarh Cantt. Distt- Jharkhand.
3. Radhey Shyam Kushwaha S/o Kanhaiya Lal Kushwaha, resident of Village-Bishun;pura Khrd, PO- Barhara Babu Distt- Deoria (Uttar Pradesh).

....Applicant

By Advocate : Shri J.K. Karn

Vs.

Shri Sanjay Mitra, The Secretary, Ministry of Defence, Nedw Delhi -110001.

..... Respondents.

By Advocate : Mrs. M.Patra J/c to Shri H.K. Mehta

O R D E R (ORAL)

Per J.V. Bairavia, M [J] :- The learned counsel for applicant submits that in pursuance to order passed by this Tribunal in Oa 17/2014, the respondents i.e the Under

Secretary, Government of India has passed the order dated 29.10.2018 whereby the claim of the applicant has been considered and rejected. It is further submitted that the applicant has challenged the decision dated 29.10.2018 by filing separate O.A No. 40/2019.

2. We have considered the submissions and examined the fact that this Tribunal has issued notice in O.A 40/2019 as referred hereinabove.

3. In view of the above, the CP does not survive and accordingly dropped. Notices issued to the contemnor stands discharged.

[Dinesh Sharma] M [A]

[Jayesh V. Bhairavia] M [J]

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